

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3835 of 2020

Md. Shazad @ Sonu @ Md. Shahzad **Petitioner**
Versus
1. The State of Jharkhand
2. Shahnaz Parween **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Jitesh Kumar, Advocate
For the State : Mrs. Lily Sahay, A.P.P.

02/09.07.2020 Heard Mr. Jitesh Kumar, learned counsel for the petitioner and Mrs. Lily Sahay, learned A.P.P. for the State.

So far as defect no. 5 (e) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned the same are ignored.

The petitioner is an accused in connection with Complaint Case No. 3132/2018.

The petitioner was earlier granted anticipatory bail in A.B.A. No. 8170 of 2019 on payment of ad-interim victim compensation of Rs. 1,50,000/- to the complainant. However, it has been stated that since the petitioner could not arrange the aforesaid amount he has surrendered and is in custody since 17.03.2020.

The allegation reveals that the marriage of the complainant was solemnized with the petitioner on 23.03.2015. It has been alleged that there was a demand of Rs. 5,00,000/- and on non-fulfillment of the said demand she was subjected to torture. The complainant was ultimately ousted from her matrimonial house.

The petitioner appears to have also filed a suit for restitution of conjugal rights which has been registered as R.R Case No. 197 of 2018. Most of the allegations are general and omnibus in nature and it also appears from the complaint petition that the petitioner had taken a separate accommodation to stay with the opposite party no. 2.

Regard being had to the aforesaid facts and circumstances of the case, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M.-1st Class, Jamshedpur in connection with Complaint Case No. 3132/2018.

(R. Mukhopadhyay, J.)

Alok/-